



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Sep/202122/7

DATED: 22/10/2021

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Sep/202122/7 dated 22/10/2021 of Norms Committee - IV for the year 2021-22 was held on 22/10/2021 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	KRISHNA ISHIZAKI AUTO LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00197830AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
IRVM (J59C IRVM Assy Prism-Black	232970 Nos	Prismatic Glass Plate	Net +2%
		Leaf Spring	Net to net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	2 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305001018AM21		
RA File Number	039504000847 AM10		
Licence No and Date	0310565188/18/03/2010		
Norms Committee Decision:			
Decision:The committee considered the case as per agenda and decided to SION A 2866 ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
SELF ADHESIVE PAPER (160 GSM + / - 10%) WITH ADHESIVE COATING WEIGHT OF 22 GM / SQM(3000000 SQM)	3000000.0 SQUARE METER (SQM)	CHROMO PAPER (75 GSM + / - 10%) UNCOATED	3120000.0 SQUARE METER (SQM)

	REL ADHESIVE (55% SOLID) (WATER BASED)	126000.0 KILOGRAMS KGS)
	SILICON COATED PAPER (62 GSM + /- 10%)	3120000.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee		

Case No.	3 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001232AM19
RA File Number	039504000118 AM16
Licence No and Date	0310796378/03/06/2015
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/07 dated 25.10.2021: 1.Manufacturing process indicating stage wise wastages of both imported and indigenous items. Import net content in export items. 2. Calculation for the requirement of raw materials for the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	4 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000504AM19
RA File Number	039504000273 AM17
Licence No and Date	0310806203/13/07/2016
Norms Committee Decision:	

Decision: The Committee considered the case as per agenda and decided to call for the information from the RA for export obligation fulfillment status of earlier AAs & GST data certified by GST & Central Taxes Authority issued to the firm. E mail issued on 05.08.2020. Reminder letter to the firm on 26.10.2021.

Case No.	5 / NC/4/MEET/Sep/202122/7
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000374AM18
RA File Number	039404000674 AM17
Licence No and Date	0310813903/12/06/2017
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. Hence, the Committee decided to Reject the Case.	

Case No.	6 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	KORA PACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001358AM19
RA File Number	042404000254 AM18
Licence No and Date	0410164061/12/03/2018
Norms Committee Decision: Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 14.07.2020, followed by Reminder letter on 05.07.2021. Hence, the Committee decided to Defer the case. (Final Reminder letter is issued on 26.06.2021).	

Case No.	7 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred

Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000499AM19
RA File Number	039404000369 AM19
Licence No and Date	0310822810/02/08/2018
Norms Committee Decision: Meeting Remarks : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued in meeting no 10/83- ALC1/2020 dated 12.02.2021: 1. Legible copy of Annexure to Appendix 4E with all technical details, details of indigenous inputs with the quantity. 2. Chemistry, Material balance on molecular weight and yield. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.02.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 23.07.2021. Hence, the Committee decided to Defer the case. (Final Reminder letter is issued on 26.10.2021).	

Case No.	8 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000267AM20
RA File Number	039404000584 AM19
Licence No and Date	0310824220/04/10/2018
Norms Committee Decision: Decision: The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.01/2019-20 dated 04.04.2019.	

Case No.	9 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	MULLA ABDUL HUSSIAN SONS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM REVIW00151577AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present status of the case from R.A. As the AA is issued, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard case copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 26.10.2020.	

Case No.	10 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001105AM19
RA File Number	039504000865 AM19
Licence No and Date	0310825723/18/12/2018
Norms Committee Decision: Meeting Remarks: The Committee considered the case as per agenda and decided to call for the information from the RA for export obligation fulfillment status of earlier AAs & GST data certified by GST & Central Taxes Authority issued to the firm. E mail issued on 05.08.2020. Reminder letter to the firm on 26.10.2021.	

Case No.	11 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	EAGLE PRESS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000781AM19
RA File Number	042404000209 AM19
Licence No and Date	0410165028/20/12/2018
Norms Committee Decision: Decision: The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing. Letter to be issued. The committee decided to defer the case.	

Case No.	12 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001122AM19
RA File Number	522404000074 AM19

Licence No and Date	5210042896/31/12/2018
Norms Committee Decision: Meeting Remarks : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 24.02.2021: 1. Submit a material balance sheet indicating calculation of all the raw materials with their solid content and pigment content and also total resultant contents in export item. 2. Generic name with specification of each import item and import content in export item. 3. Calculation of requirement of raw materials giving chemical reaction will. 4. Molecular weight of both reactant and resultant product. 5. Production of each item of export item vis a vis consumption of raw materials duly certified by Chartered accountant. (Reply not proper therefore gives specification reply each point off). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case	

Case No.	13 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001321AM19
RA File Number	039404000732 AM19
Licence No and Date	0310826140/03/01/2019
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).	

Case No.	14 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001127AM19
RA File Number	039404000743 AM19
Licence No and Date	0310826195/07/01/2019

Norms Committee Decision:

: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued in meeting no 10/83- ALC1/2020 dated 12.02.2021:

1. Legible copy of Annexure to Appendix 4E with all technical details, details of indigenous inputs with the quantity.
2. Chemistry, Material balance on molecular weight and yield.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.02.2021 on DGFT's New IT Portal for examination of the case. Reminder letter was issued to the firm on 23.07.2021. Hence, the Committee decided to Defer the case. (Final Reminder letter is issued on 26.10.2021).

Case No.	15 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SHIV SHAKTI TIMBER INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000012AM20		
RA File Number	092404000006 AM20		
Licence No and Date	0910067367/04/04/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items	500.0 CUBIC METER (CBM)	SPRUCE (PICEA ABIES) ROUGH SAWN (14 to 200 mm X 75 to 350 mm X 800 to 8000 mm)	525.0 CUBIC METER (CBM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	16 / NC/4/MEET/Sep/202122/7		
Case Status	Case Withdrawn		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000140AM20		
RA File Number	052404000092 AM20		
Licence No and	0510410752/28/05/2019		

Date	
Norms Committee Decision: The committee considered the case as per agenda in presence of technical experts and it was noted that this case has been approved in online meeting 11/83-ALC1/2020 held on 26.10.2020. Hence, the Committee decided to withdraw the case.	

Case No.	17 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000151AM20		
RA File Number	082404000057 AM20		
Licence No and Date	0810145412/30/05/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity (Kgs)
CZ PVC STABILIZER (SHITA STAB CZ 101)	1 Kg	EPOXIDISED SOYABEAN OIL(NONE EDIBLE/INDUSTRIAL)	0.772 Kg
		CALCIUM STEARATE	0.077 Kg
		ZINC STEARATE	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	18 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	EAGLE PRESS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000162AM20
RA File Number	042404000047 AM20
Licence No and Date	0410165670/03/06/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter to be issued. The committee decided to defer the case.

Case No.	19 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000221AM20
RA File Number	052404000188 AM20
Licence No and Date	0510411058/26/06/2019
Norms Committee Decision: The committee considered the case as per agenda in presence of technical experts and it was noted that this case has been approved in online meeting 11/83-ALC1/2020 held on 26.10.2020. Hence, the Committee decided to withdraw the case.	

Case No.	20 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	EAGLE PRESS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000226AM20
RA File Number	042404000064 AM20
Licence No and Date	0410165782/28/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter to be issued. The committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000285AM20
RA File Number	039504000245 AM20
Licence No and Date	0310830642/29/07/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
N-Butyl BenzothiazoleSulfenamide(Our brand name: - PILCURE NS)	1 Kg	Aniline	0.433 Kg
		Tertiary butyl amine (TBA)	0.383 Kg
		Carbon disulfide	0.396 Kg
		Caustic soda	0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	22 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000363AM20
RA File Number	022404000085 AM20
Licence No and Date	0210209418/04/09/2019
Norms Committee Decision:	
File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.	

Case No.	23 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000367AM20
RA File Number	342404000038 AM20
Licence No and Date	3410045421/05/09/2019
Norms Committee Decision:	
File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee	

decided to Defer the case.

Case No.	24 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	GAYATRI COLOUR CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000405AM20
RA File Number	082404000211 AM20
Licence No and Date	0810146259/01/10/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: 1. Complete technical details as per Annexure to Appendix 4E, showing chemicals reactions, the molecular weight of imports and export items, and % yield on a molar basis. 2. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L was issued to the firm on 23.07.2021. Reminder letter to be issued on 26.10.2021. Hence, the Committee decided to Defer the case.	

Case No.	25 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000452AM20
RA File Number	342404000211 AM20
Licence No and Date	3410045572/31/10/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 24.09.2020: 1. COA of import item No.2 indication. 2. The exact concentration of Oxalkylated Resin in import item No. 2, on (%) basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.09.2020 on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 26.10.2021. Hence, the Committee decided to Defer the case.	

Case No.	26 / NC/4/MEET/Sep/202122/7
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Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000458AM20
RA File Number	102404000066 AM20
Licence No and Date	1010060321/06/11/2019
Norms Committee Decision: : The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish additional documents. Hence, the Committee decided to Defer the case.	

Case No.	27 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000516AM20		
RA File Number	039404000713 AM20		
Licence No and Date	0310833307/09/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity (Kgs)
Galaxy MW 251 (Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	2400000.0 (KGS)	Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/(Lauryl Myristyl Alcohol)	1966800.0 (KGS)
		Ethylene Oxid	445920.0 (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	28 / NC/4/MEET/Sep/202122/7		
Case Status	Case Deferred		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000579AM20		
RA File Number	052404000597 AM20		

Licence No and Date	0510413106/26/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 27.07.2020. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 15.07.2021. Hence, the Committee decided to Defer the case. (Final Reminder letter is issued on 26.06.2021).	

Case No.	29 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SBL COLORTECH P LTD		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000604AM20		
RA File Number	039504000921 AM20		
Licence No and Date	0310833871/03/01/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
REACTIVE BLUE 3RG (Dye content 79%)	1 Kg	REACTIVE BLUE 49 BASE 100 PERCENT	0.558 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.			

Case No.	30 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000649AM20
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC4/MEET/Sep/201-22/7 dated 25.10.2021.

1. Manufacturing process, giving justification for the wastage claimed.
2. Export No. 2 contains Glass Beads and against this imported item, no. 2 is also Glass Beads which is to be clarified and explained.
3. The complete calculation for the requirement of import items and indigenous items, for each export item gives wastage separately.
4. To give complete details of metal beads and findings indicating their application/function.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	31 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000658AM20
RA File Number	092404000463 AM20
Licence No and Date	0910068417/27/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate). 2. Size of Jumbo bags with justification for using it for packing of the export items. 3. Complete calculation of the requirement of packing material to the export of items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	32 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UNITED CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000667AM20
RA File Number	082404000358 AM20
Licence No and Date	0810147114/30/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/07 dated 25.10.2021.	

1. % Dye content in Export Item.

2. C.I No. of export Powder and liquid item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	33 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000672AM20		
RA File Number	039404000925 AM20		
Licence No and Date	0310834567/31/01/2020		
Norms Committee Decision:			
: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
PAPER PRODUCTS NAMELY PAPER PLATES / CUPS / NOODLE BOX / GLASSES / LIDS ETC NET CONTENT : 1) UNCOATED PAPER AND BOARD (150 GSM - 225 GSM) : 83,335.000 KILOGRAM)	83335.0 Kgs	UNCOATED PAPER AND BOARD (150 GSM - 225 GSM)	95835.25 Kgs
PAPER PRODUCTS NAMELY PAPER PLATES / CUPS / NOODLE BOX / GLASSES / LIDS ETC NET CONTENT : 1) UNCOATED PAPER AND BOARD (225 GSM & ABOVE) : 4,16,667.000 KILOGRAM)	416667.0 Kgs	UNCOATED PAPER AND BOARD (225 GSM & ABOVE)	479167.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.			

Case No.	34 / NC/4/MEET/Sep/202122/7		
Case Status	Case Deferred		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		

HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment. (SK)	

Case No.	35 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000682AM20
RA File Number	039504001059 AM20
Licence No and Date	0310834680/06/02/2020
Norms Committee Decision: : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. A Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case	

Case No.	36 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000692AM20		
RA File Number	082404000349 AM19		
Licence No and Date	0810147203/07/02/2020		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Product P1060 (Polyoxy Ethylene Polysorbate) (Non-Volatile matter Min.99.50%)	100000.0 KILOGRAMS (KGS)	Sorbitan mono Stearate	33000.0 KILOGRAMS (KGS)

	Ethylene Oxide	67000.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.		

Case No.	37 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment. (SK)	

Case No.	38 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000710AM20		
RA File Number	322404000122 AM20		
Licence No and Date	3210079405/14/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400.0 KILOGRAMS (KGS)	RAW ACTIVATED CARBON	159192 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.

Case No.	39 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000742AM20		
RA File Number	039404000998 AM20		
Licence No and Date	0310835041/25/02/2020		
Norms Committee Decision:			
: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
H2S SCAVENGER	1 Kg	MONOETHANOLAMIN	0.525 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No.	40 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000751AM20
RA File Number	322404000135 AM20
Licence No and Date	3210079432/28/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021.	
1 % Papain content in Export and Import items.	
1. COA of Import item from a foreign supplier.	
2. COA of Export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case.	

Case No.	41 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000785AM20
RA File Number	052404000766 AM20
Licence No and Date	0510413910/18/03/2020
Norms Committee Decision: The Committee considered the case as per the agenda in presence of technical experts and decided to call for the hard copy of the application. A Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case	

Case No.	42 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	POOJA FRAGRANCE
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000800AM21
RA File Number	072404000308 AM20
Licence No and Date	0710116350/20/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021. 1. Size of import & export separately. 2. COA and specification of import items along with the catalog. 3. Name & weight of indigenous import. 4. % wastage claimed. 5. How to correlate specification between import & export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case	

Case No.	43 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000803AM21
RA File Number	092404000656 AM20
Licence No and Date	0910068656/21/04/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing items	553.0 CUBIC METER (CBM)	Spruce (PiceaAbies) Rough Wood (14 to 200 mm x 75 to 350 mm x 800 to 8000 mm	580.0 CUBIC METER (CBM)

RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.

Case No.	44 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	COLORCON ASIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000805AM21
RA File Number	039404000010 AM21
Licence No and Date	0310835800/21/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 23.07.2021.

1. Complete Generic Description of Export item.
2. Approved composition of the Export item in Generic name.
3. Stepwise process details with wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.07.2021 on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 26.10.2021. Hence, the Committee decided to Defer the case.

Case No.	45 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000806AM21
RA File Number	039504000983 AM20
Licence No and Date	0310835888/25/04/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment. (DNM)

Case No.	46 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000818AM21		
RA File Number	039404000035 AM21		
Licence No and Date	0310836052/01/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
PAPER PRODUCTS NAMELY PAPER PLATES/CUPS/NOODLE BOX/GLASSES/LIDS/TRAY ETC NAMELY COATED PAPER CUPS NET CONT:1) UNCOATED PAPER AND BOARD (150- 225GMS):208,334 KGS2)LDPE GRANULES (FOR COATING):38,095.238KGS3)BROWN KRAFT LINER(140- 200GSM)(PACKING MATERIAL))	232000.0 Kg	UNCOATED PAPER AND BOARD (150-225 GSM)	239584 Kg
		LDPE GRANULES	40000.0 Kg
		BROWN KRAFT LINER (140-200 GMS)	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.			

Case No.	47 / NC/4/MEET/Sep/202122/7		
Case Status	Case Rejected		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000824AM21		

RA File Number	039404000044 AM21
Licence No and Date	0310836086/04/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and observed that the import and export items are the same. Therefore Committee decided to reject the case.	

Case No.	48 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	EVONIK CATALYSTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000826AM21
RA File Number	039404001104 AM20
Licence No and Date	0310836106/05/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/07 dated 25.10.2021 1. COA of import item from Foreign Supplier, indicate % content of each material. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 28.10.2021, and the Second Reminder letter is issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	49 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000827AM21
RA File Number	039504000057 AM21
Licence No and Date	0310836131/07/05/2020
Norms Committee Decision: The committee considered the case as per agenda in presence of technical experts and it was noted that this case has been approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.	

Case No.	50 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000830AM21
RA File Number	039404000054 AM21
Licence No and Date	0310836160/11/05/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
NittoPhase HL Me-A-(NBz)(Powder) (Research Chemical)	27.0 Kg	Nittophase HL Solid Support Crosslinked Polystyrene Resin Base) Polymer Bead	22.68 Kg
		DMT-2-OMe-A(Bz)- 3-Osuccinate, TEA salt Powder (Loading Mol.)	8.10 Kg
		O- (benzotriazole1-yl)- N,N,N,Ntetramethyluroniumhexafluorophosphate (HBTU) Crystalline Powder	4.70 Kg
		Nmethylimidazole (NMI)/ 1- methylimidazole	15.15 Kg

These norms are recommended on a one-time basis. There is always a chance of Betterment in the field of research chemicals.

RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee.

Case No.	51 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021

HQ File Number	018305000854AM21		
RA File Number	022404000203 AM20		
Licence No and Date	0210209880/26/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Thiamethoxam 97% Tech	1 Kg	2- CHLORO5- CHLOROMETHYLTHIAZOLE 98.5% PCT	0.64 Kg
		3- METHYL4- NITROIMINOPERHYDRO1,3, 5- OXADIAZIN 99% PCT	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee			

Case No.	52 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000855AM21		
RA File Number	022404000204 AM20		
Licence No and Date	0210209881/26/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Thiamethoxam 97% Tech	1 Kg	2- CHLORO5- CHLOROMETHYLTHIAZOLE 98.5% PCT	0.64 Kg
		3- METHYL4- NITROIMINOPERHYDRO1,3, 5- OXADIAZIN 99% PCT	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee			

Case No.	53 / NC/4/MEET/Sep/202122/7
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Case Status	Case Approved		
Party Name	UNITED CHEMIE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000858AM21		
RA File Number	082404000041 AM21		
Licence No and Date	0810147830/27/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
DIRECT RED 239 LIQUID	1 Kg	J - ACID UREA (100% BASIS)	0.0996 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee			

Case No.	54 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SHIV SHAKTI TIMBER INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000867AM21		
RA File Number	092404000120 AM21		
Licence No and Date	0910068839/02/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing items	553.0 CUBIC METER (CBM)	Pine (PinusSylvestris) Rough Wood (14 to 200 mm x 75 to 350 mm x 800 to 8000mm)	580.0 CUBIC METER (CBM)
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee			

Case No.	55 / NC/4/MEET/Sep/202122/7		
Case Status	Case Deferred		

Party Name	PADMA PERFUMERY WORKS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000913AM21
RA File Number	072404000078 AM21
Licence No and Date	0710116627/19/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021. 1. Size of import & export separately. 2. COA and specification of import items along with the catalogue. 3. Name & weight of indigenous import. 4. % wastage claimed. 5. How to correlate specification between import & export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000928AM21
RA File Number	039404000206 AM21
Licence No and Date	0310836961/30/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	57 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000929AM21
RA File Number	039404000212 AM21
Licence No and	0310836962/30/06/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	58 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000932AM21
RA File Number	039504000203 AM21
Licence No and Date	0310836997/01/07/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 22.03.2021: 1. % Dye content in the export product. 2. C.I. No. of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 22.03.2021on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 23.07.2021. Hence, the Committee decided to Defer the case.(Final Reminder letter issued on 0n 26.10.2021)	

Case No.	59 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000935AM21
RA File Number	039504000199 AM21
Licence No and Date	0310837010/02/07/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to issue the letter to RA seeking Hard Copy of the application. Therefore, Committee decided to defer the case.	

Case No.	60 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	AICA LAMINATES INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021

and Date	
HQ File Number	018305000936AM21
RA File Number	052304000069 AM21
Licence No and Date	0510414539/02/07/2020
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per the above SION.	

Case No.	61 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000937AM21
RA File Number	052304000059 AM21
Licence No and Date	0510414558/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	62 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 29.07.2021 and reminder dated 26.10.2021	

Case No.	63 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000960AM21

RA File Number	039404000252 AM21
Licence No and Date	0310837164/14/07/2020
Norms Committee Decision: The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.01/2019-20 dated 04.04.2019	

Case No.	64 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305000962AM21		
RA File Number	022404000041 AM21		
Licence No and Date	0210209978/15/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Propiconazole 250g / l EC	1 Liters	PROPICONAZOLE 95% TECHNICAL	0.2525 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above Decision of Norms Committee			

Case No.	65 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000966AM21
RA File Number	092404000114 AM21
Licence No and Date	0910068960/15/07/2020
Norms Committee Decision:	
: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021.	
1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate).	

2. Size of Jumbo bags with justification for using it for packing of the export item.
3. Complete calculation of the requirement of packing material to the export of items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	66 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000970AM21
RA File Number	132404000026 AM21
Licence No and Date	1310049630/20/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Complete Chemical Reaction with Mol. Wt. structured formula and % yield of the reaction. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	67 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305000985AM21
RA File Number	039504000238 AM21
Licence No and Date	0310837421/27/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Manufacturing process indicating stage-wise wastages of both imported and indigenous items. 2. Import net content in export items. 3. The calculation for the requirement of raw materials for the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the	

case.

Case No.	68 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001002AM21
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Manufacturing process, giving justification for wastage claimed. 2. Specification with exact details of each type of export product indicating its quantity, 3. Exact details of each imported item giving photograph/drawing. 4. The complete calculation for the requirement of import items and indigenous items, for each export item, gives wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	69 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001008AM21
RA File Number	318304000037 AM21
Licence No and Date	3110067808/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing to explain why import and export items are the same. Letter to be issued. The committee decided to defer the case.	

Case No.	70 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021

HQ File Number	018305001046AM21		
RA File Number	092404000288 AM21		
Licence No and Date	0910069129/02/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items	600.0 CUBIC METER (CBM)	SPRUCE (PICEA ABIES) ROUGH SAWN	630.0 CUBIC METER (CBM)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	71 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305001060AM21		
RA File Number	052304000172 AM21		
Licence No and Date	0510415159/09/09/2020		
Norms Committee Decision:			
: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item for all export item	Quantity
SELF ADHESIVE PAPER 155 GSM +/- 10%	2500000.0 SQUARE METER (SQM)	Coated Paper 80 GSM +/- 10%	2600000.0 (SQM)
		GLASSINE PAPER 57 GSM +/- 10%	2600000.0 (SQM)
		SOLPRENE - Butadienestyrene polyme	9701.0 KGS

		WESTREZ - Rosin Ester	21399.0 (KGS)
SELF ADHESIVE PAPER 148 GSM +/- 10%	3000000.0 SQUARE METER (SQM)	COATED PAPER 75 GSM +/- 10%	3120000.0 (SQM)
		GLASSINE PAPER 57 GSM +/- 10%	3120000.0 (SQM)
		SOLPRENE - Butadienestyrene polymer	8287.0 (KGS))
SELF ADHESIVE PAPER 152 GSM +/- 10 %	2000000.0 SQUARE METER (SQM)	GLASSINE PAPER 57 GSM +/- 10%	2080000.0 (SQM)
		SOLPRENE - Butadienestyrene polymer	5179.0 (KGS)
SELF ADHESIVE PAPER 140 GSM +/- 10%	1500000.0 SQUARE METER (SQM)	COATED PAPER 70 GSM +/- 10%	1560000.0 (SQM)
		GLASSINE PAPER 54 GSM +/- 10%	1560000.0 (
		SOLPRENE - Butadienestyrene polymer	4144.0 (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	72 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	SAVITRI SUGANDALAYA
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001068AM21
RA File Number	072404000143 AM21
Licence No and	0710116994/11/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021. 1. Size of import & export separately. 2. COA and specification of import items along with the catalog. 3. Name & weight of indigenous import. 4. % wastage claimed. 5. How to correlate specification between import & export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case.	

Case No.	73 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001075AM21
RA File Number	318304000062 AM21
Licence No and Date	3110067853/15/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and found out that the firm has not provided the hard copy against the letter issued on 25.03.2021. A reminder letter was issued to the firm on 26.10.2021. Hence, Committee decided to defer the case	

Case No.	74 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	018305001076AM21		
RA File Number	039504000362 AM21		
Licence No and Date	0310838287/16/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity

Self Adhesive Paper (148 gsm +/- 10%) (Thermal Paper of (70 GSM +/- 10%))	3000000.0 SQUARE METER (SQM)	Thermal Paper in Jumbo Roll (70 GSM +/- 10%)	3120000.0 SQUARE METER (SQM)
		Adhesive (100% Solid) Rubber Based Hot mel	60000.0 KILOGRAMS (KGS)
		Glassine Paper (60 gsm +/- 10%)	3120000.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	75 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	CHARU PERFUMERY HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001087AM21
RA File Number	072404000126 AM21
Licence No and Date	0710117042/21/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 held on 26.10.2020.. Hence, the Committee decided to withdraw the case.	

Case No.	76 / NC/4/MEET/Sep/202122/7
Case Status	Case Withdrawn
Party Name	CHARU PERFUMERY HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001087AM21
RA File Number	072404000126 AM21
Licence No and Date	0710117042/21/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that this case has been rejected in online meeting 10/83-ALC1/2020 held on 26.10.2020. Hence, the Committee decided to withdraw the case.	

Case No.	77 / NC/4/MEET/Sep/202122/7
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Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001105AM21
RA File Number	038604000265 AM20
Licence No and Date	0310838560/30/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Net Import content in the export item. 2. The complete calculation for the requirement of both imported and indigenous items, giving wastage separately. 3. Preparation of export item vis-à-vis consumption of all the Raw materials for the last three years duly certifies C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	78 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001107AM21
RA File Number	039504000374 AM21
Licence No and Date	0310838585/30/09/2020
Norms Committee Decision: File along with the Hard Copy received and sent to the technical expert (SK) for further examination. Committee decided to defer the case	

Case No.	79 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	ASAHI INDIA GLASS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001113AM21
RA File Number	052304000196 AM21
Licence No and Date	0510415397/01/10/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sep/201-22/7 dated 25.10.2021:

1. Specification with size and thickness of import and export items.
2. The complete calculation for the requirement of import and indigenous input items, giving separately net content and wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	80 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001116AM21
RA File Number	039404000481 AM21
Licence No and Date	0310838663/05/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Subway Oven Paper((NET CONTENT USE OF EXPORT ITEM IS 395238.00 KG USE IN EXPORT QTY 395238 X 1.05 = 415000.00 KG IMPORT) PER PIC WT. 395238/0.004 = 98809500 NUMBER Note : The GSM of both import and export items should match with each other)	98809500 NUMBER	ARACELL OVENABLE (Paper Roll) (GSM .39)	403143 (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee

Case No.	81 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021

HQ File Number	018305001117AM21		
RA File Number	039404000482 AM21		
Licence No and Date	0310838664/05/10/2020		
Norms Committee Decision:			
: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
UBER Paper Bags((NET CONTENT USE OF EXPORT ITEM is 714285.70 KG USE IN EXPORT QTY 714285.70 X 1.05 = 750000.00 KG IMPORT) PER PIC WT. 714285.70/0.0625=11428571 Number	11428571 E7 NUMBERS (NOS)	Papercorea Kraft Paper (GSM .70 and in roll)	742857.13 (KGS)
HF Paper Bags((NET CONTENT USE OF EXPORT ITEM IS 619047.60 KG USE IN EXPORT QTY 619047.60 X 1.05 = 650000.00 KG IMPORT)PER PIC WT. 619047.60/0.03367=18385732 NUMBER) Note : The GSM of both import and export items should match with each other)	18385732 E&NUMBER)	Unbleached Kraft Paper ((GSM .70 and in roll)	643809.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	82 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001124AM21
RA File Number	082404000197 AM21
Licence No and Date	0810148732/07/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import Item	Quantity
CZ PVC STABILIZER (SHITA STAB CZ-101)	1 Kg	EPOXIDISED SOYABEAN OIL (NONE EDIBLE/INDUSTRIAL)	0.772 Kg
		CALCIUM STEARATE 37	0.077 Kg
		ZINC STEARATE	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	83 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001125AM21
RA File Number	052304000203 AM21
Licence No and Date	0510415432/07/10/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 07.06.2021: 1. The exact chemical name of the import item with the catalogue. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.06.2021 on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 26.10.2021. Hence, the Committee decided to Defer the case.	

Case No.	84 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	018305001132AM21
RA File Number	052304000195 AM21
Licence No and Date	0510415464/09/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 23.07.2021:

1. Complete technical details as per Appendix 4E, showing chemicals reactions, the molecular weight of imports and export items, and % yield on a molar basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.07.2021 on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 26.10.2021. Hence, the Committee decided to Defer the case.

Case No.	85 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00033156AM21		
RA File Number	052304000259 AM21		
Licence No and Date	0511000011/08/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PENDIMETHLIN 50PCT EC WV	1 Liters	PENDIMETHLIN TECH 95 PCT MIN	0.5025 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	86 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00036568AM21
RA File Number	052304000281 AM21
Licence No and Date	0511000111/11/12/2020
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import Item	Quantity
CHLORPYRIFOS 50 % EC	27000.0 Ltrs	Chlorpyrifos Technical 97.00% Min.	13567.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of Norms Committee			

Case No.	87 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00036571AM21
RA File Number	052304000301 AM21
Licence No and Date	0511000109/11/12/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 23.07.2021: 1. The firm may be advised to furnish a copy of CIB Registration for export items showing approved composition in w/v terms. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.07.2021 on DGFT's New IT Portal for examination of the case. A reminder letter was issued to the firm on 26.10.2021. Hence, the Committee decided to Defer the case.	

Case No.	88 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00048922AM21
RA File Number	322404000079 AM21
Licence No and Date	3211000042/28/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021.	

1. % Papain content in Export and Import items.
2. COA of Import item from a foreign supplier.
3. COA of Export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case.

Case No.	89 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00057597AM21
RA File Number	32AA04003867 AM21
Licence No and Date	3211000107/07/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept201-22/7 dated 25.10.2021. 1. % Papain content in Export and Import items. 2. COA of Import item from a foreign supplier. 3. COA of Export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence the Committee decided to defer the case.	

Case No.	90 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	FMC INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00058150AM21		
RA File Number	34AA04001506 AM21		
Licence No and Date	3411000096/08/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity

CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20SC / CORAGEN 20SC)	15,000 Kg	CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL / DPX - E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	2910.00 Kg
		ATLOX 4913	459.00 Kg
		ATLOX 489	300.00 Kg
		CLAY ATTAGEL 50 (ATTAGEL 50 / ACTIGEL 208)	150.00 Kg
		RHODOPOL 23 (AG - RHO POL 23 W) (XANTHAN GUM)	38.25 Kg
		PROXYL GXL (PROXEL GXL)	15.00 Kg
		AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	75.00 Kg
		PROPYLENE GLYCOL (PROPANEDIOL)	1035.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	91 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00058500AM21		
RA File Number	05AA04022668 AM21		
Licence No and Date	0511000679/08/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity

CYPROCONAZOLE 8% + PROPICONAZOLE 25% EC(QUALITY STANDARD)	1 Kg	CYPROCONAZOLE TECHNICAL 95 PERCENT MINIMUM	0.0808 Kgs
		PROPICONAZOLE TECHNICAL 95 PERCENT MINIMUM	0.2525 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	92 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00065369AM21
RA File Number	05AA04023792 AM21
Licence No and Date	0511000812/19/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item for all export item	Quantity
SELF ADHESIVE PAPER((155 GSM +/- 10%))	4000000.0 SQUARE METER (SQM)	COATED PAPER	4160000.0 SQUARE METER (SQM)
		GLASSINE PAPER	4160000.0 SQUARE METER (SQM)
		SOLPRENE	15522.0 KILOGRAMS (KGS)
		WESTREZ	34239 KILOGRAMS (KGS)

SELF ADHESIVE PAPER((148 GSM +/- 10%))	2000000.0 SQUARE METER (SQM)	COATED PAPER	2080000.0 SQUARE METER (SQM)
		GLASSINE PAPER	2080000.0 SQUARE METER (SQM)
		SOLPRENE	5525.0 KILOGRAMS (KGS)
SELF ADHESIVE PAPER((152 GSM +/- 10%))	2000000.0 SQUARE METER (SQM)	GLASSINE PAPER	2080000.0 SQUARE METER (SQM)
		SOLPRENE 5	5179.0 KILOGRAMS (KGS)
SELF ADHESIVE PAPER((140 GSM +/- 10%))	2000000.0 SQUARE METER (SQM)	COATED PAPER	2080000.0 SQUARE METER
		GLASSINE PAPER	2080000.0 (SQM)
		SOLPRENE 5	5525.0 SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee			

Case No.	93 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	94 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00071469AM21
RA File Number	31AA04005569 AM21
Licence No and Date	3111000115/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing. Letter to be issued. The committee decided to defer the case	

Case No.	95 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00076707AM21
RA File Number	03AA04021817 AM21
Licence No and Date	0311001462/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	96 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00085552AM21
RA File Number	03AA04022205 AM21
Licence No and Date	0311001507/17/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Net Import content in the export item. 2. The complete calculation for the requirement of both imported and indigenous items, giving wastage	

separately.

3. Preparation of export item vis-à-vis consumption of all the Raw materials for the last three years duly certifies C.A.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	97 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00087059AM21
RA File Number	05AA04031827 AM21
Licence No and Date	0511001349/18/02/2021
Norms Committee Decision: : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Reason for asking Europlex HC Films in place of tissue paper given in SION H-68. 2. Complete calculation of this item for export of each item separately with justification and companying with SION fixed for import item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	98 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00089538AM21
RA File Number	08AA04010393 AM21
Licence No and Date	0811000765/22/02/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	99 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00093217AM21
RA File Number	09AA04004604 AM21
Licence No and Date	0911000444/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda in presence of technical experts found out that this case pertains to NC 3. Hence, Committee transfers the case to the NC 3.	

Case No.	100 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00098921AM21
RA File Number	AA04028186 AM21
Licence No and Date	0311002335/08/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021: 1. Net Import content in the export item. 2. The complete calculation for the requirement of both imported and indigenous items, giving wastage separately. 3. Preparation of export item vis-à-vis consumption of all the Raw materials for the last three years duly certifies C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	101 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00100001AM21
RA File Number	03AA04027615 AM21
Licence No and Date	0311002285/09/03/2021
Norms Committee Decision: Decision:The Committee considered the case as per agenda in presence of technical experts and decided to call for	

thehard copy of the application. Hard Copy letter is issued on 26.10.2021. Hence, the Committee decided to Defer the case.

Case No.	102 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00100117AM21
RA File Number	05AA04038543 AM21
Licence No and Date	0511001664/09/03/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)	

Case No.	103 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00101082AM21
RA File Number	03AA04028432 AM21
Licence No and Date	0311002359/11/03/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Sept/201-22/7 dated 25.10.2021:	

Case No.	104 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00103429AM21
RA File Number	03AA04029695 AM21
Licence No and Date	0311002510/15/03/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the	

hard copy of the application. Hard Copy letter is issued on 26.10.2021. Hence, the Committee decided to Defer the case.

Case No.	105 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00000181AM22
RA File Number	08AA04012999 AM21
Licence No and Date	0811001172/01/04/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)	

Case No.	106 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00003800AM22		
RA File Number	05AA04042042 AM21		
Licence No and Date	0511002081/05/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER BAGS MADE OF KRAFT PAPER GSM: 65-120 +- 10 PERCENT	95300.0 KILOGRAMS (KGS)	KRAFT PAPER GSM: 65- 120 +-10 PERCENT	99112 Kgs KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the Norms Committee.			
Note: GSM should match in import and export item			

Case No.	107 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved

Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00005890AM22		
RA File Number	05AA04037253 AM21		
Licence No and Date	0511002112/07/04/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
IMIDACLOPRID 30 g/l SC(IMIDACLOPRID 30 g/l SC)	1 liters	IMIDACLOPRID 97 PCT TECHNICAL	0.0303 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	108 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00028071AM22
RA File Number	03AA04006734 AM22
Licence No and Date	0311003355/28/04/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	109 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for	

further examination. The case has been referred for technical assessment (SK)

Case No.	110 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00133966AM22
RA File Number	03AA04043044 AM22
Licence No and Date	0311005209/08/07/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	111 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00134754AM22
RA File Number	03AA04002331 AM22
Licence No and Date	0311005234/09/07/2021
Norms Committee Decision:	
Decision: Letter for Hard copy on 3.10.2021 issued to the firm.	

Case No.	112 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	COLORMAX
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00134899AM22
RA File Number	32AA04007848 AM22
Licence No and Date	3211001217/09/07/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)	

Case No.	113 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00138653AM22
RA File Number	03AA04045881 AM22
Licence No and Date	0311005357/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	114 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00139394AM22
RA File Number	03AA04003158 AM22
Licence No and Date	0311005393/15/07/2021
Norms Committee Decision: Decision: Letter for Hard copy on 3.10.2021 issued to the firm.	

Case No.	115 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00142042AM22
RA File Number	08AA04014998 AM22
Licence No and Date	0811002040/19/07/2021
Norms Committee Decision: Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)	

Case No.	116 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00142773AM22		
RA File Number	32AA04011514 AM22		
Licence No and Date	3211001277/20/07/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (301901.600 LBS) G.W.= 141000kgs N.W =137228kgs(ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (301901.600 LBS) G.W.= 141000kgs N.W =137228kgs)	137228 Kg	RAW ACTIVATED CARBON	137914 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	117 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00151096AM22
RA File Number	08AA04017440 AM22
Licence No and Date	0811002175/30/07/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021.	
1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case

Case No.	118 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	HEMANI INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00158976AM22		
RA File Number	03AA04061631 AM22		
Licence No and Date	0311006074/10/08/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
BIFENTHRIN TECHNICAL (MELT) 96 PERCENTAGE MIN(BIFENTHRIN TECHNICAL (MELT) 96 PERCENTAGE MIN)	1 Kg	Lambda Cyhalothric Acid 99 PERCENTAGE Min	0.612 Kg
		2-Methyl-3- Biphenyl Methanol (Bifenthrin alcohol)	0.474 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	119 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00159356AM22
RA File Number	03AA04063275 AM22
Licence No and Date	0311006084/11/08/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/Sept/201-22/7 dated 25.10.2021:

1. Specification/GSM/Dimension of Import item No. 1 & 2.
2. Specification/Dimension of export item. of Import item Paper Rope.
3. Calculation for requirement of import item for the manufacture of export item giving wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	120 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00164106AM22
RA File Number	03AA04058787 AM22
Licence No and Date	0311006221/17/08/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	121 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00165799AM22		
RA File Number	05AA04070571 AM22		
Licence No and Date	0511004196/18/08/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER BAGS MADE OF KRAFTS PAPER GSM 65-110	124000.0	KRAFTS PAPER GSM 65- 110 +-10 PERCENT	128960 kG

+ - 10 PERCENT(PAPER BAGS MADE OF KRAFTS PAPER GSM 65- 110 +-10 PERCENT)	KILOGRAMS (KGS)		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee Note: GSM should match in import and export item			

Case No.	122 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	HEMANI INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00168908AM22		
RA File Number	03AA04067633 AM22		
Licence No and Date	0311006368/23/08/2021		
Norms Committee Decision:			
Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Tebuconazole 25 Percentage WG	1 Kg	Tebuconazole 98 Percentage Tech	0.2525 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	123 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00173399AM22
RA File Number	03AA04025388 AM22
Licence No and Date	0311006536/30/08/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	124 / NC/4/MEET/Sep/202122/7
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Case Status	Case Approved		
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00175215AM22		
RA File Number	05AA04073275 AM22		
Licence No and Date	0511004428/01/09/2021		
Norms Committee Decision:			
Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item for all export item	Quantity
SELF ADHESIVE PAPER 155 GSM +/- 10%	7000000.0 SQUARE METER (SQM)	Coated Paper 80 GSM +/- 10%	7280000.0 (SQM)
		GLASSINE PAPER 57 GSM +/- 10%	7280000.0 (SQM)
		SOLPRENE - Butadienestyrenepolyme	27163.0 KGS
		WESTREZ - Rosin Ester	59918.0 (KGS)
SELF ADHESIVE PAPER 148 GSM +/- 10%	1500000.0 SQUARE METER (SQM)	COATED PAPER 75 GSM +/- 10%	1560000.0 (SQM)
		GLASSINE PAPER 57 GSM +/- 10%	1560000.0 (SQM)
		SOLPRENE - Butadienestyrene polymer	4144.0 (KGS))
SELF ADHESIVE PAPER 152 GSM +/- 10 %	5000000.0 SQUARE METER (SQM)	GLASSINE PAPER 57 GSM +/- 10%	5200000.0 (SQM)
		SOLPRENE - Butadienestyrene polymer	14675.0 (KGS)

		THERMOPLASTIC ELSTOMERS SIS Styrene Isoprene Styrene	11924.0 KILOGRAMS (KGS)
SELF ADHESIVE PAPER 140 GSM +/- 10%	1000000.0 SQUARE METER (SQM)	COATED PAPER 70 GSM +/- 10%	1040000.0 SQUARE METER (SQM)
		GLASSINE PAPER 54 GSM +/- 10%	1040000.0 SQUARE METER (SQM)
		SOLPRENE - Butadienestyrene polymer	2762.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. Note: GSM to match in import and export item.			

Case No.	125 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00180845AM22
RA File Number	03AA04080517 AM22
Licence No and Date	0311006847/09/09/2021
Norms Committee Decision: Decision: Letter for Hard copy on 3.10.2021 issued to the firm.	

Case No.	126 / NC/4/MEET/Sep/202122/7
Case Status	Case Approved
Party Name	RATHI DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00190618AM22
RA File Number	31AA04027275 AM22
Licence No and Date	3111000592/22/09/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import Item	Quantity
SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205)(-)	1 Kg	1-Phenyl 3- Methyl 5 - Pyrazolone(PMP	0.409 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	127 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00193929AM22
RA File Number	03AA04098828 AM22
Licence No and Date	0311007207/25/09/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)	

Case No.	128 / NC/4/MEET/Sep/202122/7		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021		
HQ File Number	HQRNORM APPLY 00196602AM22		
RA File Number	05AA04085987 AM22		
Licence No and Date	0511005029/28/09/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
CARBENDAZIM 50 PERCENT SC(QUALITY STANDARD) (50%) W/V)	1 Liters	CARBENDAZIM TECHNICAL 98 PERCENT MIN	0.505 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	129 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22
Licence No and Date	0711002023/29/09/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/07 dated 25.10.2021. 1. Weight of export item in KG terms. 2. Net Import Content in Export item. 3. Complete Calculation for the requirement of Raw materials both imported and indigenous in manufacturing item, indicating wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	130 / NC/4/MEET/Sep/202122/7
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202122/ 7 and 22/10/2021
HQ File Number	HQRNORM APPLY 00199857AM22
RA File Number	03AA040106830 AM22
Licence No and Date	0311007402/01/10/2021
Norms Committee Decision: Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	